श्री हुक्तदेव नाराधगयादव : ऐसा नियम नहीं है ।

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir) I asked every Vice-Chairman about my name.

MR. DEPUTY CHAIRMAN: Your name is there already.

SHRI GULAM MOHI-UD-DIN SHAWL: But the Members who spoke were allowed so much time...

MR. DEPUTY CHAIRMAN: That is a different matter. The subject was such.

SHRI GULAM MOHI-UD-DIN SHAWL: The Vice-Chairman at that time said no; so many speakers are there. At least he should tell us at the first instance that there is not much time left for us.

श्री हुक्मदेव नारायण यादव : मुझे ग्राज बाहर जाना हैं, मुझे भी मौका दे दीजिए। यह कोई तरीका नहीं है।

श्री उपसभापित : जो रिजोल्यूशन था लास्ट टाइम उस में बी० ए० सी० ने रिकमेंडेशन दी थी कि उस दिन खत्म करिए। फिर भी उस दिन करीब साढे 5 बजे तक बहस चलती रही। इस बार बी० ए० सी० की मीटिंग भी नहीं हो पायी। उस बार तो बी० ए० सी० की रिकमेंडेशन थी। ग्रव की बार बी० ए० सी० के सामने रिजोल्यूशन नहीं ग्रा सका। श्री भटटाचार्य।

## CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Incidents of rioting in the Hauz Qazi and Kamla Market police stations area of Delhi on the 25th and the 26th July 1982—contd.

MR. DEPUTY CHAIRMAN: Now we take up Calling Attention. Shri Bhattacharya.

SHRI G. C. BHATTACHARYA: Mr. Deputy Chairman, Sir, I submitting that the incidents which have taken place in Delhi are merely the symptoms and the disease is much deeper and dangerous, and the disease is, as I said, growth of fundamentalism which is being aided by the ruling party and the Government. I also gave certain examples which are agitating the minds of the Members of Parliament and people outside with regard to Khalsa movement in Punjab then riots taking place with premeditated motive. Sometime sometimes buffalo is found there; some cigarettes and matches found, and all this is going on in planned way. What is happening in Tamil Nadu? Mr. Deputy Chairman, perhaps, you have noticed certain investigative reports regarding the cidents in Tamil Nadu, and these reports have been published, that the division—irrespective of political parties-is either on communal lines or caste or religious lines. If this happens, how democracy will function? This happens irrespective of parties. Party-wise, one may be deadly opposed to the other. But when this question comes, when such sort incidents take place, they everything. They are united absolutely on communal caste and religious lines. This is the development. wrote to the Home Secretary also on this. This will lead to fundamentalism.

Sir, this incident which has taken place in Delhi is also adding to the growth of fundamentalism. This is what I would like to bring to notice. Only recently, some incident took place in Turkman Gate. police out-post was only 250 from the place of the incident. The Home Minister will bear with The police station was only 250 yards from the place of the incident, but it took two to three hours for the police to reach there. I would like to know, why? Similarly, in this case when this incident took place, police reached very late. When there

[Shri G. C. Bhattacharya]

was curfew, the policemen were there. But the way they harassed the residents, the way they used the language the common people got disgusted and there was revulsion in them. During the curfew there was no electricity during the night. When there is electricity during curfew, it aggravates the problem. It remained as a concentration camp. During this summer, there is no electricity, no light. What is this condition? Such things intensify instigate and feelings of religious comand hatred. Ι would muna] say, this is being deliberately built up. Pandit Jawaharlal Nehru said that you can suppress the communalism of minorities. but how you can suppre38 the communalism the majority. But you are not suppressing it. This Government abetting it. If this Government has come to this understanding that because there is fundamentalism across this fundamentalism border. should be met by fundamentalism here this will be dangerous, this will be ruinous. This country will be ruined by this policy. The sooner this is realised, the better.

Here, Sir, I would like to mention one thing When Pandit Jawaharlal Nehru was alive, he visited Anand Bhavan once. On that occasion, there were some pundits inside who were chanting some mantras; there was some religious ceremony going on. much Panditji was very annoyed when he saw this He got down from his car and he went upstairs. He did not meet those pundits who were waiting in the drawing room. Shastriji was there. He was intelligent and he understood the position. Immediately, he asked them that since they had done their job. they could go; he apologised to them Shastriji went upstairs and told Panditii that everything was over. Then, Panditii came down. Now as if to provoke, the Prime Minister goes to various temples. She goes to tantriks. The State is abetting religious sentiments, the State is abetting backwardness.

Sir, the Government says that they are secu'ar and that the minorities are safe in their hands. On the other hand, they are going to do the same thing by which majority munalism will be incited. my friends are praising the Minister and the Government like anything. Sir, I would like to ask a question. My question is, whether the Government will take measures to stop this rot and see that secularism is not weakened, but it is strengthened and do anything by which they do not fundamentalism will grow in this country and ultimately will bring ruin to this country?

SHRI P. VENKATASUBBAIAH: Sir, I appreciate the feelings and sentiments of my friend. So far as our Prime Minister is concerned, she is the symbol of secularism Nobody can say in this country that she is communal or caste-minded. The entire Nehru family has a reputation of identifying itself with the aspirations of the people. They are identified with the secular character of the country.

SHRI G. C. BHATTACHARYA: Was Shri Jawaharlal Nehru not the Prime Minister You are talking of the aspirations and all that. Was he not the Prime Minister?

SHRI P. VENKATASUBBAIAH: I said the entire family of Nehrus has identified itself with the secular character of the country. Our Prime Minister has also identified herself with the secular character of the country and nobody can raise an accusing finger against her to say that she is not secular.

Coming to the facts, it is not correct to say that the police arrived late. In my previous statement I have said that the incident took place at 8.40 p.m. and a call came at 8.50 p.m. Immediately they rushed. The

Inspector of Police who was on patrolling also rushed. He also reached the place but because of the brickbatting the Inspector of Police the Haus Qazl SHO could not enter the area. I have already said that he tried to get access from the side of Sirkiwalan but could not do so on account of heavy brick-batting near Gali Road Gran. So, it is not correct to say that the police did not reach on time.

Calling Attention to

In this connection, I would like to mention that this fundamentalism is a thing of which everyone has to be careful. There should be a sort of consensus among the various political parties as well as religious leaders to promote communal harmony in this country, National Integration Council has been reconstituted. National Integration Council for the Union Territory of Delhi has been set up and committees at State level have been set up. District level committees are mainly expected to function as peace committees. The National Integration Council for the Union Territory Delhi has been recently constituted with 27 members on it. At the district level six committees have been formed. These committees are headed by Deputy Commissioner of Police of the district concerned. The Delhi Administration has, from time to time. been taking various measures to en-Communal harmony various groups and communities. this connection, the Delhi Administration has been attaching highest importance to the celebration of various important festivals of the different communities. The National Integration Week is also observed every year when people from different communities are encouraged to participate in the maximum numbers. Through such celebrations the people are called upon to eschew violence and discrimination and to work harmoniously. Functions are organised by the organisations, bodies and schools in the Capital where national integration pledge is also administered. The In-

formation Publicity Department also organises film shows, exhibitions, etc. to promote communal harmony.

Sir, I request that unfortunately there are some misguided, anti-social e.ements who want to take advantage of the situation to promote this comhatred. The munal speeches various religious leaders and the role of the press, particularly of the vernacular press is of a greater impor- . tance in this context. I only appeal to all concerned to maintain peace and I want to say that in the next few weeks Capital will be celebrating various festivals of different communities. As in the past, different communities will be encouraged to take part in them so as to promote maximum amity among them all. The State Committee of Delhi has met only on July 17. All the Members of Parliament and some of the prominent non-officials are associated in this. I would appeal to all concerned to see that the reputation that we enjoy in the Capital is kept up and harmony is maintained.

SHRI G. C. BHATTACHARYA: What about giving official patronage to these tantriks? You should try to understand how fundamentalism grows. You will not reply to that. (Interruptions).

SHRI KHUSHWANT SINGH (Nominated): Mr. Deputy Chairman, Sir, I speak with a certain amount of experience as one who has lived through communal riots first in 1947 at the time of partition of Punjab and subsequently in Maharashtra in Jalgaon, wandi and Ahmedabad and other places. I think my observations will be relevant to what has hap-Pened in Delhi recently and for future also.

What I want to emphasise simply this. In these matters of communal tensions. you really to concentrate much more on preventive than on methods.

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There seemed to be a little break-down in your administrative machinery, because there are two things which are essentially quired in preventing communal The first is that your tensions. information machinery must much sharper so that you get information of tension building up. It is apparent that in Delhi where this riot took place, tension had started building up much earlier with loudspeakers being misused by either side. There was illwill, but was your police at the Hauz Qazi police station that this tension may explode one day into a riot, that a small spark will set off a big conflagration?

The other preventive method which I think the Home Minister might take seriously is that the composition of the security force must be such that it creates confidence in the minority community in every place. If it is Kashmir, let it be largely Hindu because the Muslims are in a majority there. Here in Delhi where the Hindus are in a vast majority, in areas, particularly in police stations which are prone to communal tensions and riots, you should see that a substantial portion of the police force is Muslim so that the Muslim minority gets a certain amount of confidence.

Now, Sir, after the preventive has broken down and a riot has taken place, comes the punitive. What kind of punishment should be given? I have heard you say that these people will not go unpunished. Unfortunately, I think this is the experience of all of us who have lived through communal riots that these people do go unpunished because the commissions of inquiry serve absolutely no purpose whatsoever. They go on for years. I have seen the modern Commissions and many others. You take a few people to the court, arrest them, put them on trial, but you cannot get witnesses, they will tell lies, for Musiims on'y Muslims will appear, for Hindus only Hindus will appear and what is even worse is, with these protracted trials going on, the communal tension in that very area continues to build up, because these people are giving evidence they come back there. Nothing is more counter-productive of goodbetween the communities than these protracted trials. All I submit to you as positive suggestion in dealing with situations like this is to institute some kind of a tribunal of people, local people who belong to that area, respectable citizens of the lity, be it a panchayat or whatever it is, comprising of members of both the communities, and entrust them with certain punitive powers-like imposing fines, like ordering corporal punishment and, above all, the traditional methods of punishment which disgrace these people. Because what happens now is that a man who has done the goonda role becomes a hero in his own community. So some method should be devised whereby the thug and the goonda is degraded in the community. That is why I repeat it again, as I have done it earlier also in this House, the traditional methods of blackening their faces, parading them in the streets the back of the donkeys and, flogging is too severe, at giving corporal punishment public whereby we condemn and degrade such people who create these tensions and bring shame to our country and our people, are far more effective. Thank you.

a Matter of Urgert Public Importance

P. VENKATASUB-SHRI BAIAH: Sir, these are very valuable suggestions and will rereive the utmost consideration by the Government.

श्री सैयद सिविते प्रदेश): माननीय डिप्टी चेयरमैन साहब,

जैसा ग्राप जानते हैं, मुल्क की ग्राजादी के बाद जहां हमें सैंकड़ों साल की गुलामी की परछाइयां विरासत में मिली, साथ में भूख, पिछड़ापन, बेरोजगारी ग्रौर वे तमाम लानने जो गुत्राम म्लक के हिस्से में ग्राती हैं, वे भी मिलो । उसी तरह से विरासत में साम्प्रदायिक दंगों की परम्परा ग्रौर साम्प्रदायिक तनाव का माहौल सन् 1947 की ग्राजादी के बाद हमें प्राप्त हुग्रा। उसके बाद जिस तरह से कांग्रेस ग्रौर कांग्रेस के नेतृत्व के भूख से लड़ने के लिए, भूखमरी और पिछड़ेपन से लड़ने के लिए, देश को ग्रागे बढ़ाने के लिए, गिरते हुए, थरयराते हुए देश को **अपने पैरों** पर खड़ा करने के लिए, ग्राधिक स्वावलम्बन ग्रीर ग्राधिक सम्पन्नता लाने के लिए योजनाएं बनाई, उसी तरह से साम्प्रदायिक तनाव कम करने के लिए, साम्प्रदायिक एकता बढ़ाने के लिए देश को एक मूलमंत्र देने का प्रयास हमारे कांग्रेस के नेताओं ने ग्रीर कांग्रेस ने किया क्योंकि वगैर साम्प्रदायिक एकता के विकाससील देश ग्रागे नहीं बढ़ सकता है। हम सब यह जानते हैं कि श्राजादी के बाद इस देश में दो तरह की तहरीकों चलती रहीं । एक तहरीक, एक जमात दो देश को एक राष्ट्र की सुरत में विभिन्न सम्प्रदायों, विभिन्न धर्मों, भाषाग्रों के बोलने वालों. विभिन्न वेशभ्यात्रों को पहनने वालों, विभिन्न प्रांतों में रहने वालों और विभिन्न मान-मर्यादाग्रों को मानकर चलने वालों में एकता पैदा करने का प्रयास करती रही म्रौर यह एक शक्ति थी म्रौर साथ ही एक दूसरी शक्ति भी थी जो उसको तोइने का प्रयास करती रही । यहां पर सदन में जब कांलिंग एटेंशन नोटिस श्राया तो सारा देश जानता है, सारी द्निया जानती है कि देश को जोड़ने वाली शक्ति कौन है ग्रीर देश को ं**तोड**ने वाली शक्ति कौन है ।

इतना न बढ़ा पाकियें दामां की हिकायत, दामन को जरा देख जरा बंदे क्या देखा। जमशेदपुर रायट्स की रिपोर्टस जाकर देखिये तो ग्रापको पता चनेगा श्री दोनानाथ पांडे के खिलाफ जो एम एल ए० थे, एक हाई कोर्ट के जज ने भ्रपने कमीशन में वरडिक्ट दिया है। उसमें कहा गया कि रायट्स में पूरी तरह से उनका इन्त्रोत्वमेंट था। उस म्रादमी का किस पार्टी से ताल्लुक है ? मैं कट्ता नहीं बढ़ाना चाहता हं, लेकिन कांग्रेस-ग्राई ग्रीर कांग्रेस के नेताग्रों के ऊपर, हमारी पूरी पार्टी के ऊपर, हमारे कियादत भौर नेतृत्व के ऊपर जिस तरह मे ब्राक्षेप किया गया है ब्रीर कांलिंग एटेंशन मोशन का सहारा लेकर राजनैतिक बेल खेलने का जो प्रयास किया गया है वह चित नहीं है। साम्प्रदायिक तनाव, साम्प्रदायिक दंगे, साम्प्रदायिक कट्ता . . . (व्यवधान) ।

a Matter of Urgent

Public Importance

डा॰ माई महावीर (मध्य प्रदेश): माननीय सदस्य महोदय ने ग्रभी श्री दीनानाथ पांडे का जिक किया है। बिहार में तो स्नापकी सरकार है । ग्रगर सचमुच में उनके किलाफ कोई प्रमाण है तो आप उनके खिलाफ़ मुकद्मा क्यों नहीं चलाते हैं ? जमशेदपुर की घटनाओं पर जो रिपोर्ट है उस पर सदन में चर्चा हुई है। मैं उन बातों को दोहराने की जरूरत नहीं समझता हूं लेकिन इतना ही चाहता हूं कि वह एक गलत निराधार रिपोर्ट है ।

भो (मौजाना) ग्रसरारुत हक (राजस्थान): भाई महावीर जी, इसी बुनियाद पर श्री घटल बिहारी वाज्येयी ने उनको भ्रापनी पार्टी से ससपेंड कर दिया था।

† [شرى (مولانا) امرارلحق: بهائي مهارپرچی - اسی بلیاد پر شرگی اتّل بہاری واجہائی نے انکو اپنی پارڈی سے سسپلیٹ کر دیا تھا]

†[] Transliteration in Arabic Script.

डा0 भाई महाबीरः : जब उनका जवाद मिल गया तो फिर बाद में वह बापस ले लिया गया।

श्री मैंश्रा निब्ते रजी: श्रीमन्, भाई महाबीर जी ने मेरा प्रवाह रोक दिया। खैर, आई एम ट्राइंग टू लिंक इट एगेन। मान्यवर, मेरे कहने का मतलब यह है कि साम्प्रदायिक तनाव या साम्प्रदायिक दंगें किसी एक पार्टी से, या किसी शासन से जुड़े हुए नहीं हैं। जब हमारी पार्टी शासन में नहीं थी, जब हम सत्ता में बैठे हुए नहीं थे तब भी दंगे हए। भाज देश की नेता श्रीमती इंदिरा गांधी म्रारोप लगाये गये पर तरह-तरह के पर जिस वक्त भ्राप लोगों के हाथ में सत्ता थी उस वक्त इस देश में इतने बड़े-बड़े घनघोर फसाद हुए कि सन् 1947 की याद ग्राने लगो। भापने साम्प्रदायिक तनावों को कम करके एकता, सुदृढ़ता, शांति भीर ठंडा माहोल बनाने को कोशिश की होती तो सन् 1980 के ग्रन्दर दुबारा इस देश की माइनोरिटीज ने मौका दिया होता भौर भ्राप यहां पर भ्राए होते । मैं ज्यादा विस्तार में नहीं जाना चाहता हूं क्योंकि मैं समझता हूं कि सदन का समय बहुत बहुमूल्य है। मैं सिर्फ एक बात कहना चाहता हं कि सन् 1980 में हमारे दुबारा सत्ता में आने के बाद क्या यह सही नहीं है कि एक सुनियोजित ढंग से इस बात का प्रयास किया जा रहा है कि कांग्रेस पार्टी भौर कांग्रेस भाई जमात का जो सबसे ज्यादा मजबूत बेस है ग्रकलियतों, माइनोरिटीज ग्रल्पसंख्यकों, श्रीर हरिजनों का जा बेस है उस पर कु डाराघात करके, जाक्रमण करके उनके बीच में दंगे-फसाद करा के उनके श्रापस में टकराव पैदा करके, उनमें घणा पैदा कर के, एक दूसरे को टकराव की स्थिति में ला कर सामने खड़ा कर दिया जाए । सन्

में मुरादाबाद में भ्राप जानते है कि भया हुआ। हरिजनों और मुसलमानों के बीच में झगड़ा हुग्रा । हिन्दुस्तान में हिन्दुग्रों ग्रौर मुसलमानों के बीच में मभी तक झगड़ा होता था लेकिन हरिजनों भीर मुमलमानों के बीच में स्रभी तक दंगे नहीं हुए थे। मैं सिर्फ माननीय मंत्री जी से चाहुंगा कि इस बात को हयान में रखा जाए कि कुछ राजनेतिक तत्व एक तरफ तो चोर से कहते हैं चोरी करो श्रौर दूसरी तरफ शाह से कहते हैं कि जागते रहो, इस तरह की दुर्भावना ले कर । मुसलमानों के अन्दर भी देंखेंगे वह वाल्ड सिटी का इलाका बड़ा सेंसेटिव इलाका है। सन् 1977 में एक काइद थे सो-काल्ड मुसलमानों के काइद ग्रपने को कहा करते थे। उन्होंने एक तरह का प्रयास किया था सदन के ग्रन्दर मैं उनका नाम नहीं लेना चाइंगा, उनके कपर निगाह रखने की जरुरत है। भ्राज फिर वे लोग सजगहो रहे हैं, जागहक हो रहे हैं भ्रौर लोगों के जजबातों को भड़काने को कोशिश कर रहे हैं और तनाव पूर्ण स्थिति पैदा करने की कोशिश कर रहे हैं। इसलिए मैं माननीय मंत्री जी से यह चाहुंगा कि इस बात को ध्यान में रखा जाए कि चाहे यह फिरका हो। चाहे वह फिरका हो, चाहे यह सम्प्रदाय हो, चाहे वह सम्प्रदाय हो दोनों के ग्रन्दर ऐसे तत्वों पर ज्यादा कडी निगाह रखी जाए ताकि लोगों के जजबातों को भड़काने की कोशिश श्रीर इस साजिश में वे कामयाब न हो पायें । मान्यवर, मैं दो सवाल करना चाहूंगा। एक महीना पहले जैसे कि कहा गया है मन्दिर के अन्दर एक कटा हुम्रा सिर एक जानवर का बफैलों काया गाय का पाया गया मैं यह पूछना चाहुंगा, मान्यवर, उसके बाद डिस्ट्वट एडिमिनिस्ट्रेशन जो उस एरिया का है उसने कौन से कदम उठाए। प्रकाश-नरी गैथड के नाते कितने लोगों को

गिरफ्तार किया और कितने लोगों की चाबुकदस्ती की जिससे पता चल सकता कि इस साजिश के पीछे कौन है। दूसरी बात मैं कहना चाहंगा मान्यवर, कहा गया है कि जब झगड़ा शुरु हुन्ना, पहला झगड़ा 25 तारीख को हुम्रा भीर दूसरा झगड़ा 26 तारीख को हम्रा । उस 25 तारीख के झगड़े में एक हताहत हम्रा ग्रीर 26 तारीख के झगड़े में दो ब्रादमी हताहत हुए । मान्यवर , 25 तारीख के झगड़े है बाद क्या ऐसा मुमिकन नहीं हुन्ना कि स्थानीय प्रशासन ने कदम नहीं उठाए ग्रीर 25 तारीख के झगड़े के बाद यदि कदम ष्ठाए गए तो भ्या फालों-श्रप हुग्रा ग्रीर उसके नतीजें में कितने लोगों को गिरपतार किया गया।।

म्रन्तिम बात मैं कहना चाहुंगा मान्यवर, ऐसा सुनने में ग्राया है कि किसी इत पर कुछ लोग जमाथे ग्रौर वहां से गोलियां चल रही थी भ्रौर उसके जवाब में पुलिस को गोली चलानी पड़ी। स्राया यह जो दो ग्रादमी हताहत हुए हैं यह पुलिस की गोल) से हताहत हुए हैं या कुछ लोगों के हाऊस की टाप के ऊपर से जो गोली चल रही थे) उन लोगों के जरिये हए? षगर ऐसा नहीं भी है तो क्या ऐसा ष्वीडेंन्स मिलता है या सब्त मिलता है कि कुछ लोग घर को छतपर जमाथे मीर वहां से वाकई गोलाबारी एहे थे। क्या सरकार के पास इस प्रकार की कोई सूचना है? अगर ऐसा हुआ है तो कितने लोग उस घर की छत पर जमा थे, कौन लोग थे श्रीर किन-किन लोगों के कदम उठाये गये हैं ? मैं माखिर में एक बात कहना चाहूंगा कि कि इस इन्क्वायरी के टर्म्स ग्राफ रेफेंस भया है। क्यायह जो सिर्फ वाकसा हुआ। है इसके तोजिहात पर जाना है, वजहात पर जाना है या जिला प्रशासन या जो स्थानीय प्रशासन है उसकी कितनी चाष्कदस्ती से

कितना काम किया है और कहा पर उसकी कमी थी जिसकी वजह से प्रिकाशनरी मेथड जो उठाने चाहिये थे क्यों नहीं उठाये । तो मैं यह जानना चाहता हं कि यह भेया इस इन्कव यरी के टर्म्स ग्राप रेफ़ेन्स मे यह बातें रखी गई है? इन ग्रल्फाज के साथ में प्रापका श्किया प्रदा करता हं कि श्रापने मुझे मौका दिया।

a Matter of Urgent Public Importance

SHRI P. VENKATASUBBA-IAH: Sir, I appreciate the sentiments expressed by the hon. Member. It is also a fact that the Congress Party under the leadership of the Prime Minister enjoys the full confidence of the minorities in this country. The weak and downtrodden have got implicit faith in the leadership of Mrs. Indira Gandhi. I completely agree with the hon. Member when he said that some attempt to erode the base of the Congress Party and create some sort of feelings amongst these people that they are not being protected by the Government is being made. We are taking all possible steps to see that such anti-social elements are dealt with firmly and properly.

About the preventive action, after the 25th July incident had happened, a CRPF picket was posted in that area and there was patrolling by the Kamla Market police station. Every possible preventive step is taken and that is why when the incidents broke out on some pretext the police were able to bring the situation under control.

And I must say in this regard that the authorities did not spare any efforts in order to bring the situation under control.

Another factor, firing from the roof tops, my friend has mentioned. Sir, in the course of this investigation by the police, two guns of a Christian resident, by

## [Shri P. Venkatasubbaiah]

name James, have been seized. These guns are being got examined by ballistic experts. Till that investigation is not over, we will not be able to say whether they were police bullets or bullets fired by other persons. things are being investigated through the magisterial enquiry.

The terms of reference, my friend has asked. I must say that the magisterial enquiry has following terms of reference:

—To enquire into the circumstances and causes leading the tragedy, resulting in the death of and injuries to some persons on the night of 25-7-82 in the area of the Hauz Qazi and Kamla Market Police Stations; and

- —the extent of the tragedy:
- —To fix responsibility, if any;
- —To suggest remedial measures for prevention of such incidents in future.

These are the terms of reference. They are going into this matter thoroughly. I may assure the hon. Member that all these precautions will be taken to maintain communal harmony. I have already said that a State level Integration Committees have also These Committees been formed. The Lt. Governor are working. has visited that area and has been in constant touch with the people. Prominent citizens of that who can have influence over the residents of that area, have constituted a Peace Committee. We are taking all possible steps with the support and co-operation of the local people to maintain communal harmony.

श्री हक्मदेव नारायण यादव (बिहार): उपसभापति महोदय, जो दंगे हिदल्ली में हुए हों या ग्रीर कहीं होते हों यह एक जगह दिल्ली का सवाल नहीं है बल्कि यह सवाल सारे देश का है। परे देश में जगह-जगह कुछ ऐसी जगहें हैं जहां निरंतर ये दंगे हो जाया करते हैं श्रौर सरकार उनको रोकने में श्रसफल रही है, उनको रोक नहीं पा रही है। इसका क्या कःरण है ? भ्राखिर कोई न कोई कारण होगा ही । किसी के ऊपर <mark>ग्र</mark>ारोप लगाने से नहीं रूकेगा । ग्रभी सिक्ते रजी साहब बोल थे वे कह रहे थे कि ऐसे लोग हैं जो देश में दंगे भड़काते हैं भौर कांग्रेस की हुकुमत की प्रशंसा भी कर रहे थे। वेकह रहे थे ऐसे लोग हैं जो देश में दंगे भड़काते हैं सरकार को बदनाम करने के लिये ग्रीर वैसे लोगों को पकडने में सरकार ग्रक्षम है। उनके कहने के मुताबिक भी यह सरकार नालायक ग्रौर ग्रक्षम है। क्योंकि सरकार यदि मानती है कि कोई ब्रादमी है जो देश के म्रन्दर दंगे भडका ऐसी रिपोर्ट है तथा लगातार सरकार कहती है, चली ग्रा रही है ? वैसे दंगा भड़काने वाले लोगों को कहीं न पकड़ा है थ्रौर नं ग्राज तक ... (वयवधान)

भो (मौलाना) ग्रसरारुल हकः श्राप पकडने नहीं देते, यह मुसीबत है। पकडना तो हम चाहते हैं लेकिन ग्राप सभी छिपा देते हैं, कभी लाठी लेकर ग्रा जाते हो, कभी ग्रीर मार मारने लगते हो ...(**वय**वधान)

†[ سرى (مولانا) اسرار الحق: آپ پکرنے نہیں دیتے یہ مصیبت هے - پکونا تو هم چاهتے هيں ليکني آپ کبھی چھپا دیتے ھو – کبھی لاتھی لیکر آ جاتے ھو - کھھی اور مار ، ارنے لکتے هو - ]

श्री हक्मदेव नारायण यादव : कभी-कभी उनकी दाढी बढ़ाकर टोपी भी पहना

<sup>†[]</sup> Transliteration in Arabic Script.

दिया करते हैं, यह भी मानते हैं ... (व्यवधान)

मैं यह इसलिये कट्ट रहा था कि ग्रभी सिब्ते रजी साहब बोल रहे थे। मैं सरकार से जानना चाहता हूं कि बड़ी श्रापकी प्रशंसा हुई है ग्रौर यदि ग्राप किसी को मारते रहेंगे तब भी स्नापका गुणगान करते रहेंगे तो लात खाकर जो देश में खुश रह सकता है, उसके पर कभी कोई मालिश करने भ्रायेगा , रोटी खिलाने नहीं भ्रायेगा. इस देश के गरीब ग्रीर ग्रत्पसंख्यक लोगों की यही हालत है कि सरकार भी, हुक्मत की लात खाकर के भी सरकार का गुणगान .करते हैं इसलिये उनकी ज्यादा हिफाजत करने के लिये सरकार सचेत नहीं है। सन् 1977 में कम्युनल रायट्स हुए, सुना जाय, 188, सन् 1978 में 230, सन् 1979 में 304 श्रौर (सन् 1980 में भ्रापके साम्प्राज्यवाद का शासन, कम्युनल रा⊣ट्स बहुत घट गये 427 ? सन्, 1981 में 319 । यह जवाब धापने दिया है 25 ... (वध्वधान)

श्री (मौलाना) श्रसराहल हक : ग्रापके ऊपर इतनी चर्बी चढ़ गई थी कि जब तक वह चर्बी पिघल नहीं गयी तब तक भ्राप इटे नहीं ।

†[شرى (مولانا) اسرار الحق: آپکے اربیر اتذی چربی چوہ کئی که جب تک وہ چربی پگل نہیں گی تب تک آپ ھٹے نہیں -

र्भः हुक्मदेव नारायण 25-3-82 को जवाब देने वाला कौन है ? श्री वैंकटसुब्बैया कोई दूसरा नहीं साहब ने ही जवाब दिया है। मैंने बताया 1977 में जहां मारे 1978 में मारे गये 110, 1979 में मारे गये 261 ग्रीर 1980 में 375 ग्रार

1981 में 396 । इसी प्रकार जख्मी हुए व्यक्तियों की संख्या थी 1977 में 1122, 1978 में 1853, 1979 में 2779 1980 में 2838, ग्रीर 1981 में 2617 । मैं यह जानना चाहुता जिस समय जनता पार्टी की हुकुमत भीर ग्रापका यह ग्रारोप है कि हुकूमत में भ्रारः एसः एसः वाले उस समय देश के ग्रन्दर कम्पूनल रायट्स क्या कम नहीं थे ? उस समय देश में मारे गये लोगों की संख्या कम थी. उस समय जल्मी लोगों की मंख्या कम थी, उस समय संपत्ति लूटने की संख्या मूल्यांकन ...

SHRI SYED SIBTEY RAZI: Sir, I stand on a point of order. May I request my learned friend to give the figures of tation?

श्री हुक्मदेव नाराःण याद्य: हताहत का तो मैंने बताया कि ...

श्रो सँग्रद सिंहते रजी : लेकिन कितनी संख्या में लोग मारे गये, कितना मुकसान हुआ उसकी फिगर दे दें ज्यादा भ्रच्छा रहेगा ।

श्री हक्पदेव नारायण धादव : मैं भ्रापके ही जवाब से बता दूंगा । मैंने सरकार से पूछा था कि कितने व्यक्तियों पर मकदमे चलाये गये हैं, कितने एक्विट हए, कितने व्यक्ति गिरफ्तार किये गये। 25-3-82 को बताया गया कि मूचना एकत्र की जा रही है, सभा पटल पर रख दी जायेगी । स्राज तक सरकार को उसकी सूचना नहीं है। मैं इस लिये बता रहा हुं कि रारकार का उत्तर भी ही नहीं ग्रा रहा है। इसलिये कम्युनल रायट्स के बारे में वह भया बतलायेगी।

में यह भी बता दूं, जहां श्रापने बताया है कि 1978 में पूरे देश में

t[] Transliteration in Arabic Script.

[श्री हक्मदेव नारायण यादव] कम्युनल रायट्स के बारे में दिया है कि 230, वहां दिल्ली के बारे में भ्रापने जवाब दिया है, 27-9-82 को जवाब दिया है, 304 । जहां 1979 में कहा, 309 वहां दिल्ली में कहा, मैं यह जानना चाहता हूं , ये भाकडे क्या हैं ? पूरे देश में संख्या बतायी गयी 304, केवल दिल्ली में कहा गया 396। मैं यह पूछना चाहता हूं कि क्या दिल्ली देश से भी बाहर हो गया क्या ? उस में क्या ग्रमरोका इगलेंड भी चला गया? ये श्रापके द्वारा दी गई सुचना के हैं। ये जो भ्रपका जवाब है, पूरे देश भर के जितने ग्राकड़े सरकार ने दिये हैं, उसके हिसाब से प्रकेले दिल्ली के प्रांकडे सबसे ज्यादा हैं। मैं ग्राप है द्वारा सुझाव देना चाहता हुं कि ग्रगर भ्रापको इन वारदातों को रोकना है तो हिम्मत के साथ काम करें। मैं सिब्ते रजी साहब को जानकारी देना चाहता हूं कि मेरे ही गांव में हिन्दू श्रीर मुसनमान दोनों हैं, श्राप मेरे साथ चित्रये, मैं किराया भी द्गा। सरकारी पास हुम को मिला ही है, मैं घर तक अपने खर्चे से ले जाऊंगा, वहां म्राप देखेंगे यह बार्डर है इसके एक म्रोर है किब्रस्तान भीर उसी के पास है ब्रह स्थान, बीच में दीवाल है। हम 50 वर्षों से रहते चले ग्रा रहे हैं लेकिन पिछले दो साल से कुछ बदमाश लोगों ने उक्तमा कर गलत तरीके से ब्रह्मस्थान की जमीन को कब्रिस्तान के नाम कंवाला कराया थीर बिहार सरकार के एक मंत्री का हाथ बता रहे हैं । मैंने प्राइमिनिस्टर को पत्र लिखा, माइनारिटी कमीशन को पत लिखा कि इसमें जांच होनी चाहिए और ग्नाह गार लोगों को पकड़ा जाना चाहिए लेकिन मामला ठंडा पडा हुग्रा है। मैं पूछना चाहता हूं, बिहार सरकार के मंत्री पर इल्जाम था , मैं ने जांच की मांग की थी। मुझी पुरा विश्वास है गृह मंत्री जी ग्राप इसकी सीरियसली जांच करायेंगे। उस मंत्री का नाम तक देकर मैंने प्रधान मंत्री को लिखकर दे दिया था, माइनो रिटी कमीशन के पास लिखा।

इसलिये मैं धापसे प्रार्थना चाहंगा कि ग्रगर श्राप इसको रोकना चाइते हैं तो दृढ़ता के साथ रोकिये। उपसभापति महोदय, मैं एक-दो मिनट ज्यादा ले लूंतो भ्राप क्षमा करेंगे। हमारे बच्चों का दिमाग खराब सकिया गया है । उन्हें पाठ्य प्रतकों में वतया जाता है कि इस देश में मुस्लमानों का, मुगलों का शासन था जो इतने दिनों तक रहा । मैं चाहता हूं, भ्राप पाठ्य-क्रमों में सुधार करें भीर उसकी बदलें। शोर शाह सूरी, बहादूर शांह ये मुसलमानों के ही पुरखे नहीं थे बिलको जितने मसलमान के पूरखे हैं उस से ज्यादा हिन्दू के भो पुरखे हैं। हम को बच्चों के ग्रन्दर नफरत नहीं फैलानी चाहिए। चंगेज खां, गजनी, गोरी हिन्दुस्तान में श्राये थे, वे सभी लटेरे थे। लेकिन इस देश में ग्रकबर का शासन था, इस देश के अन्दर शेरशाह था, रजिया बेगम का शासन था, हमें पढ़ाना पडेगा कि वह केवल मुसलमानों के पुरखे नहीं, वे जितने मुसलमानों के पुरखे होते हैं उतने ही हिन्दू के भी पुरखे हैं। यह हम को पढ़ाना पड़ेगा। किताबों में पढ़ाते है कि म्सलमानो का इतने दिन शासन रहा, यह गुमराह किया जाता है कि मुसलमानों ने गुलाम बनाकर रखा। यह शासक ग्रौर शासित का भाव ग्राज भी नफरत की दीवार खडी करता है। किताबों में से इन बातों को निकालिए।

स्राप एक कानून बनाइए कि सार्वजिनक जमीन पर कोई कब्जा नहीं कर सकेगा। हम स्रौर स्राप देखते हैं रोज कि पंडित जी ने चौराहा, फुटपाथ, कहीं भी जमीन पड़ी हुई है वहां हनुमान जी की मूर्ति रख दी, जय सोताराम-सीताराम कहना शुरू कर दिया। ग्राप कानून बनाइये कि जो सावंजनिक जमीन है, सरकारी जमीन है उस जमीन पर कोई किसी तरह का साम्प्रदायिक शृत्य करता है तो वह ग्रंपराध माना जायेगा ग्रौर ऐसा करने वाले को ग्रंपराधी घोषित करे। ग्राप ऐसा करें तो मेरे जैसे हिन्दू को कोई तकलीफ नहीं होगी। ग्रंगर इस से दस-बीस मन्दिर टूटते हैं, दस-बीस कब्रिस्तान हटते हैं तो यह बात बड़ी नहीं है, यह देश बड़ा है, यह देश रहेगा तो हम ग्रौर ग्राप रहेंगे।

दंगा रोकने के सम्बन्ध में ग्रारोप लगाया जाता है कि पुलिस दंगे में साथी बन जाती है। क्यों नहीं एक दंगा-विरोधी पलटन बनायी जाय जिस में हर वर्ग, हर सम्प्रदाब, हर जाति के लोगों को प्रतिनिधित्व के स्राधार पर लिया जाय । जहां कहीं दंगा हो इस पलटन को भेजा जाय। एकतरकी पलटन रहती है, जहां वह वर्ग कमजोर पड़ता है वहां पुत्रिन भी दंगा में साथी बन जाती है। जब रक्षक भक्षक बन जाता है तो इन्माफ कैमे मिलेगा। जमशेदपुर की बात की जाती है। दोनानाथ पांडे को रिपोर्ट में जितना दोषी पाया गया उस से ज्यादा ग्रपराधी पुलिस फोर्स को कहा गया है। अब भी वे पुरिस के जोग बैठे हुए हैं जिन्होंने इस तरह का दंगा करवाया था। लेकिन इसी जमशेदपूर में एक हरिजन एस पी था जिसने हिम्मत के पथ्य दंगा रोका। स्राज उस को पीनलाइज किया गया है, दण्डित किया गया है। उमको हमदर्दी नहीं दिखायी गयी क्योंकि उस ने हिम्मत से काम लिया था। लेकिन जो दंगा करवाते थे वे स्राज भी वही पडे हए हैं : मैं सरकार से मांग करूंगा कि ग्राप कमीशन की रिपोर्ट निकालिए, जितने दोषी पाये गये उत सब पर प्कदमा चलाइये। जो दोषी हैं उन के खिलाफ क्या कार्यवाही की गयी? मझे यह भी बताइये कि ग्रव तक दंगे के कारण कि। ने नोगों को प्राजन्म कारावाम दिया गया ग्रीर दंगे में श्रपराधी कितने लोगों को फांसी की सजा दी। एक ग्रादमी किसी को मारता है तो उसे फांसी की सजा मिलती है, लेकिन जो हजारों को मारता हैं, दंगा करवाता है, ऐसे कितने लोगों को ग्राजीवन कारावास श्रीर फांसी की सजा दी गयी या नहीं? बताइये, इस सम्बन्ध में क्या सूचना है?

SHRI P. VENKATASUBBAIAH: In spite of the fact that such incidents are taking place throughout the country, we should not forget that the people of India are essentially secular. It may be that here and there in a vast country like ours these incidents take place, but we should not be under the mistaken impression that everybody has become communal-mindcaste-minded. The very ed and fact that this country has stood with all the vicissitudes and has remained secular in character, speaks for its inherent strength and unity. That is why we have deliberately chosen in our Constitution that we are secular. being secular does not mean that we should not have respect for our own religion or for others' religions. I can assure the honourable Member that the Government is taking all possible steps to maintain that communal harmony.

As regards the other information that he sought, it is with the State Governments and we have to get the information from them. With curbing regard to communal troubles whatever is possible we are doing our best. As a matter of fact, since this Government came various conferences power, were held with the Chief Secretaries and also with the Home Secretaries. We have been disussing this matter and certain guidelines also have been prepared and to various State Governments. And we have suggested if necessary some spethat be constituted to courts matters these go into

## [Shri P. Venkatasubbaiah]

an effective and systematic manner. Sir, about the encroachments and erection of temples on encroachments which my friend has referred to, the Municipal Administration is looking into this matter. And wherever there are unauthorised constructions on encroachments, I am sure, the Administration will take necessary action in this matter.

Sir, the other matters which the hon. Member has mentioned are all suggestions for action and they will receive the utmost consideration by the Government.

SHRI GULAM MOHI-UD-DIN SHAWL (Jammy & Kashmir): Mr. Deputy Chairman, Sir, it is with pain and anguish that we are again debating the communal riots here. On the eve of the departure of our Prime Minister to the States, the image of secularism is again blackened purposefully and with ulterior motives. And, unfortunately, the targets are the same Muslims. Last year, we had discussed and debated here Jamshedpur. Whosoever is responsible, he must discharge his duties. We do not accuse political parties when there are communal riots. We accuse the Government. Whosoever is in power, it is their primary responsibility to maintain communal harmony, peace and law and order. And whenever any ernment fails, it has to reap the harvest If you, the treasury Benches, read the history, learn lessons from it. As far as power is concerned, my friend has said that the Congress (I) has got the votes from the weaker sections and Muslims. I say that is a fact. But that vote is a trust. Rember, as far as this trust is concerned, if you are not able to maintain it, if you are not able to fulfil the obligations imposed on you by having secured that trust, you shall meet the same

fate as the others did. If you think like that and seriously ponder over it, you shall see that there are those black spots, maybe whatever that gentleman is, Lalu Bhagat are Kalu Bhagat and others, they there to de-fame are are there to blackyou, they en your faces which are otherwise fair. So, as far as this aspect of case is concerned, my here has reiterated those platitudes. But see this thing that a victimised person, a persecuted person, a repressed and suppressed person will not be satisfied by your platitudes. He shall see what is your performance. And as far as that performance is concerned, I am sorry to say that it is not good. The hon. Minister has again reiterated that the Government and Mr. Khurana and others are visiting the sports and other things. But let me say honestly and seriously that if they had smelt something one month before, why did they not take any action, any preventive or precautionary measures so that this trouble -would not have been there on the 26th and 27th of July? And you have seen that as far as we in Kashmir are concerned. Muslims are ruling there, and Jammu and Kashmir State is a part of the country. You must have seen that there w s a demonstration, an agitation, a fullfledged agitation by Muslims that a particular plot of land belonged to them and that there was a mosque. It is the Chief Minister, our beloved leader, Sher-i-Kashmir. who pronounced it publicly at that time that there was no such mosque. When the agitation took the worse shape, law and order machinery moved three Muslims were killed there by the police. We did not spare them because if the agitation had taken that communal hue and colour, it would have been difficult later on. So, if you take the preventive measures and precautionary measures trouble would be nipped in the bud Even section 107 of the Criminal Pro-

cedure Code would do. But are you sincere in that? You say, that we are doing this thing, that we are doing that thing. As far as enquiry set up by the Government is concerned, let me express this thing, we have absolutely no faith in all these inquiries because they are only a whitewash or an eye-wash and they serve no other purpose except to shield the criminals. One question with regard to this that you have rounded up the antisocial elements. Whatever number, now what is the basis of those persons being designated as anti-social elements? Have you any record of them? And, if you have any record why did you not arrest them beforehand? Now you are wise after the event, if at all you are wise. You say that you have rounded up the criminals, those who have abetted or committed these offences. But there is a report that after two hours that Lallu Bhagat or Kalu Bhagat was released. Why was he re-leased? What is the purpose? Are you shielding those criminals least knowing that their criminals in your party are dangerous and they are out to undo whatever good is in the country and in the process you may have to suffer the same fate.

Sir, as far as the police is concerned, it is said let it be a composite police. I wonder if there is any Muslim in the police services. We wonder because when you...

AN HON. MEMBER: Plenty of them.

SHRI GHULAM MOHI-UD-DIN SHAWL: Please do not provoke me. I am not sentimental. But it is a fact that Muslims are ignored and very few and far get employment in police. Look at the Central Services they are denied to Muslims under one pretext or the other. In order to create confidence amongst the Muslims, there must be those persons who are designated as Muslims in Police and other services, so that there is a

sense of security among the Mus-Let them feel that here is somebody who can redress their (Time Bell rings). know that nothing like that shall happen in the near future. Therefore, as we have so many times complained against the functioning of the Police I suggest that whenever there is any communal riot, will the hon. Minister assure us that instead of the police the matter shall be handed over or that area shall be handed over, to the Army. Then there is the question that they shall have some special courts or the Criminal Procedure Code gives the power to the Government to have a special magistrate. But, again, the trouble, as my friend, Mr. Khushwant Singh has said, is that who will come to depose against any criminal there fearing that he shall have to reap the consequences. Hence whenever there is any communal riot and innocent lives are lost. them consider to have a parliamentary committee consisting of various groups and political parties, Members appointed from different parties on that inquiry committee, so that they can see who the criminals are irrespective of the fact whichever party is in power, so that they investigate the matters fully. The third thing is with regard to compensation and they say relief. Now, this Rs. 5,000 we wonder what is the rationale of Rs. 5000 to a family. So, I submit that just like the provisions of the Motor Accidents Tribunal, Act, we should go into the social status of the victim, who the victim is, what was his age and the age potential, what was his economic condition, how healthy he was, how many persons he had to maintain and all these factors should be taken into consideration and accordingly compensation should be paid, to the family of that person who has died. (Time Bell rings).

CHAIRMAN: DEPUTY MR. Please conclude, you have covered all the points.

SHRI GHULAM MOHI-UD-DIN SHAWL: Sir, it is with great pain and anguish that I feel, the responsibility squarely rests on the Treasury Benches and unfortunately certain elements which have crept in there, and who are out to undo whatever good is there.

SHRI P. VENKATASUBBAIAH: I share the anguish of the hon. Member and would like to inform the House that in the Central Services, in police or otherwise, no discrimination is made of caste, community or religion. We do not have recruitments made on basis of caste or community. Then he mentioned of other matters and they will be gone into carefully. About compensation, Sir, I said it in the afternoon that increase of compensation to victims will considered favourably. That is what I said and I repeat that we will spare no efforts to maintain communal harmony.

REFERENCE TO THE ALLEGED HARASSMENT OF SHEEP BREEDERS BY THE OFFI-CIALS OF MADHYA PRA-DESH FOREST DEPARTMENT

MR. DEPUTY CHAIRMAN: Now, special mentions. Shri Basavaraju.

SHRI M. BASAVARAJU (Karnataka): Sir, I want to bring to the notice of the House, through you, the harassment which is being caused in Madhya Pradesh to the poor tribal shepherds of the State. The extreme harassment caused to these poor tribals in their normal avocation is against caused to these all canons of justice. The whole story was reported in yesterday's Times of India. How shocking it is that Saptras of Madhya Pradesh who have become a law upto themselves, have been extracting money from these poor tribals, even flouting the court directives. This is totally against the spirit of

the new 20-point programme announced by our revered Prime Minister.

I would, therefore, request the hon. Minister for Agriculture, Rao Birendra Singh, and the Government to take suitable measures immediately to save these tribal shepherds from the clutches of unscrupulous saptrasas of Madhya Pradesh.

REFERENCE TO THE VARIOUS POSTS RESERVED FOR SCHEDULED CASTES AND BACKWARD CLASSES REPORTED TO BE LYING VACANT:

आ है क्स देव नीराधण दादव (बिहार): उपसभापति महोदय, मैं खासकर गृह मन्त्री जो क्योंकि यहां मौजूद हैं, का ध्यान आधुष्ट करना चाहता हं कि बिहार में पिछड़े वर्गों के लिये ग्रारक्षण दिया गया था 20 परसेंट ग्रीर ग्रारक्षण जो नियुक्ति वगैरह होती है उस में भी 20 परसेंट दिया गया था उस में भी नियम को तोड़ कर उलटा कर दिवा गया है। पिछड़ा वर्ग 20 परसेंट, हरिजन 14 परसेंट, ग्रादिवासी 10 परसेंट इतना देकर वाकी जो बचते है वे ऊंची जाति को दिया जाता है। ग्रारक्षण देने की सरकार की मंशा थी कि पिछड़। वर्ग के लोगों को कम से कम 20 परसेंट जरूर देंगे उससे ऊपर कम्पीट करके जितना चला जाये ठीक है। पुलिस फोर्स में जो बहाली ह ती है उसमें 20 परसेंट कम्पीट कराके पिछडे वर्ग को, हरिजनों को 10 परसेंट ग्रादिवासियों को 10 परसेंट देने के बाद दूसरी जातियों को देते हैं। मतलब यह है कि ऊंची जाति को बिहार में 50 परसेंट दिया जा रहा है। इसी तरह से जो परमोशन, पदोन्नति हो इसमें संविधान की मंशा थी कि सरकार उनको रिजर्वेशन दे लेकिन इस रिजर्वेशन में उनका गला ही घोटा जा रहा है। मैं यह कहना चाहता हं कि जो उनको रिजर्वेशन दी गई है, श्रारक्षण दी गई है उसको ठीक से लागू किया जाए। यदि नहीं देने की